

- (c) The procedural laws with a view generally to disposing of cases expeditiously, eliminating unnecessary litigation, delays in hearing of cases and reforms in procedures and procedural laws and particularly to devising procedures appropriate to the forums envisaged in items (a) (i) and (a) (ii).
- (d) The method of appointments to subordinate courts/subordinate judiciary.
- (e) The training of judicial officers.
- (f) The role of the legal profession in strengthening the system of administration of justice.
- (g) The desirability of formulation of the norms which the Government and the public sector undertakings should follow in the settlement of disputes including a review of the present system for conduct of litigation on behalf of the Government and such undertakings.
- (h) The cost of litigation with a view to lessening the burden on the litigants.
- (i) Formation of an All India Judicial Service.
and
- (j) Such other matters as the Commission considers proper or necessary for the purposes aforesaid or as may be referred to it from time to time by the Government.

Survey of waterfalls and streams in Manipur for hydel power

8170. SHRI N. TOMBI SINGH : Will the Minister of ENERGY be pleased to state :

(a) whether any Central survey has been made to find out the different perennial waterfalls and water streams in Manipur which are capable of generating hydel

power through installation of small generating units now being manufactured by BHEL;

(b) if so, the details thereof; and

(c) what Central assistance is made available to the State for undertakings such projects and how much has been earmarked for such projects in the Seventh Plan ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b) The Central Electricity Authority is presently conducting studies on re-assessment of the hydro-electric potential of the country. This study which would cover identification of sites with power output of 2-3 MW continuous and above would also cover possible sites in the State of Manipur. The re-assessment study is currently under progress.

(c) Central assistance is given in the form of block assistance for the State Plan as a whole and not for any specific sector/projects.

Demand for raising price of Molasses.

8171. SHRI V. SOBHANADREESWARA RAO: Will the Minister of INDUSTRY be pleased to state :

(a) whether the present price of Rs. 60/—per tonne of vaccum pan factory molasses fixed as early as in 1975, is not even covering the cost of storage, handling and pumping expenses in the sugar factories;

(b) whether the national Federation of Cooperative Sugar Factories Ltd. at its meeting held on 31 December, 1985, has urged Government to fix a reasonable price for molasses keeping in view the actual expenditure incurred by factories and the international prices of molasses.

(c) whether open market prices of khandsari molasses is nearly two times higher than controlled prices of vaccum pan sugar factory molasses; and

(d) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE DEPARTMENT OF CHEMICALS AND PETRO-CHEMICALS (SHRI R. K. JAICHANDRA SINGH) : (a) The prices of molasses were fixed on the basis of a cost study on alcohol and molasses done by the Bureau of Industrial Costs and Prices at a level that is considered reasonable.

(b) Such a demand was made by the National Federation of Cooperative Sugar Factories in the meeting of Central Molasses Board on 22.2.1986.

(c) and (d) The prices of molasses, prepared by open pan process are expected to be higher than those of molasses, prepared by Vacuum Pan process since the former has higher fermentable sugar content.

Assistance to families whose land is acquired for setting up public sector projects

8172. PROF. RAMKRISHNA MORE : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the public sector undertakings will no longer offer employment to the persons/families whose land is acquired for setting up their projects and instead the affected persons/families would be persuaded to take up other occupations such as poultry, farming, animal husbandry etc;

(b) if so, the reasons for a change in the policy practice of offering employment to the persons/families whose land is acquired by the public sector undertakings; and

(c) the yard-stick, if any, laid down in determining the financial assistance/loan to be given to the persons/families, whose land is acquired for taking up other occupations ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Yes, Sir.

(b) and (c) The main reason for the

change in the policy is to guard against the contingency of overmanning of the enterprises and to see that the public sector enterprises are operated at commercially viable level and are able to generate adequate internal resources. With a view to providing the dispossessed families with alternative means of livelihood, they would be encouraged to take to useful avocations like poultry, farming, animal husbandry etc. No yardstick has been laid down to determine the financial assistance/loans to be given to the persons/families whose land is acquired. Each such case will depend upon the prevailing circumstances which will be assessed generally by the concerned State Governments and the project authorities.

Permission to M/s. Burroughs Welcome Ltd. for foreign collaboration with M/s. Nike Incorporated, U.S.A.

8173. SHRI K. P. UNNIKRISHNAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that a multinational in the pharmaceutical industry, M/s. Burroughs Welcome Ltd. has sought permission for foreign collaboration with M/s. Nike Incorporated, U.S.A. for manufacture of sports shoes and sports apparels;

(b) whether the proposal involves lump sum payment and royalty and permission to use foreign brand name;

(c) whether foreign collaboration has been cleared by his Ministry and such payments permitted; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : Yes, Sir. But no specific permission to use foreign brand names was sought.

(c) and (d) M/s. Burroughs Welcome Ltd. have been granted permission for foreign collaboration with M/s. Nike of USA for the manufacture of sports shoes